

CENTRAL ELECTRICITY REGULATORY COMMISSION

3rd & 4th Floor, Chanderlok Building, 36, Janpath, New Delhi -110 001

Tele No.: 011-23353503/23753918, Fax: 011-23753923

No. L-1/144/2013/CERC

Date: 6th December, 2013

PUBLIC NOTICE

Subject : Draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for the tariff period from 1.4.2014 to 31.3.2019.

In exercise of power conferred under Section 178 of the Electricity Act, 2003 (the Act), the Commission has prepared the draft Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for the tariff period commencing from 1.4.2014 to 31.3.2019.

2. The draft Regulations along with the Explanatory Memorandum are annexed to this notice and are available on the Commission's website, www.cercind.gov.in in downloadable format.

3. Notice is hereby given under sub-section (3) of Section 178 of the Act read with Section 23 of the General Clause Act, 1897 that comments/suggestions/objections on the above draft regulations may be sent (3 hard copies + soft copy) to the Commission on or before **8.1.2014**.

4. Public Hearing on the above subject will be held as per details given below:

Date	Venue	Timing	Invitees
15 & 16th January 2014. (Wednesday & Thursday)	Scope Complex, Core 8, 7, Lodhi Road, New Delhi-110003. Phone: 24360101	From 10:30 Hrs onwards	Representatives of Central/State Governments/State Utilities/ CPSUs/ Generating Company/Transmission Licensees/Trading Licensees/Power Exchanges/Individual Experts/NGOs/IPPs/Financial Institutions/Consultancy Firms/Developers and any other stakeholders.

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5. The Commission values your views and firmly believes that your participation/participation of your organization in the public hearing will be of immense assistance in arriving at a just and fair conclusion on different issues at stake. It is, therefore, requested that you may attend the hearing on the above mentioned dates or in the case of an organization, designate a responsible officer (one/two only) to attend the same.

6. To enable proper arrangements for the hearing, it is requested that the name of the proposed participant may please be communicated to the Secretary of the Commission or/and the undersigned latest by **10.1.2014**. Please also let us know if a presentation will be made during the hearing. In case it is, the presentation may please be planned to be limited to duration of 5-10 minutes and be covered in not more than 8-10 slides.

-Sd-

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